

FORM G

INVITATION FOR EXPRESSION OF INTEREST

**FOR TITLE DEVELOPERS LLP (Formerly Known as Sabari Developers LLP)
OPERATING IN BUILDERS AND CIVIL CONTRACTORS
AT A/6, SUNIL SADAN, CENTRAL AVENUE ROAD, MDS MARG, NEAR CHEMBUR RAILWAY STATION,
CHEMBUR, MUMBAI, MAHARASHTRA, INDIA, 400071**

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & LLP No.	Title Developers LLP (Formerly Known as Sabari Developers LLP) LLPIN: AAE-4277 PAN: AAYFS9056N
2.	Address of the registered office	A/6, Sunil Sadan, Central Avenue Road, MDS Marg, Near Chembur Railway Station, Chembur, Mumbai, Maharashtra, India, 400071
3.	URL of website	None
4.	Details of place where majority of fixed assets are located	None: As Majority assets are Securities and Financial Assets
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	The revenue from operations Rs.3.02 crores during the F.Y. 2024-25
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Detailed invitation for Expression of Interest and eligibility criteria can be obtained by sending an email at cirp.titledevelopers@gmail.com or palakdesai77@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	
10.	Last date for receipt of expression of interest	04.10.2026
11.	Date of issue of provisional list of prospective resolution applicants	12.10.2026
12.	Last date for submission of objections to provisional list	17.10.2026
13.	Date of issue of final list of prospective resolution applicants.	27.10.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30.10.2026
15.	Last date for submission of resolution plans	30.11.2026
16.	Process email id to submit Expression of Interest	cirp.titledevelopers@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Corporate Debtor is not registered as MSME



Palak Desai

Palak Swapnil Desai
Resolution Professional

In the matter of Title Developers LLP (Formerly Known as Sabari Developers LLP)

Reg. No. IBBI/IPA-001/IP-P-01517/2019 -2020/12515

AFA Valid till: 30.06.2027

Date: 19.09.2026

Place: Mumbai

...continued from previous page.

ASBA*

Simple, Safe, Smart way of Application-Make use of it!!!!

*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account. For further details check section on ASBA.

Mandatory in public issues. No cheque will be accepted.

UPI

UNITED PAYMENTS INTERFACE

UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to ₹500,000, applying through Registered Brokers, Syndicate, DPs & RTAs. UPI Bidders also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and the subsequent press releases, including press release dated June 25, 2021 read with press release dated September 17, 2021 and CBDT circular no.7 of 2022, dated March 30, 2022 read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except anchor investors. UPI may be availed by (i) Individual Investors in the Retail Portion, (ii) Non-Institutional Investors with an application size of up to ₹5,00,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Offer Procedure" on page 472 of the Red Herring Prospectus. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. ASBA bid-cum-application forms can be obtained from the websites of Stock Exchanges and can be obtained from the list of banks that is displayed on the website of SEBI at <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35> and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Kotak Mahindra Bank Limited has been appointed as the Sponsor Bank for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLM on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll-free number: 18001201740 and mail id: ipo.upi@npci.org.in. For Offer related grievance investors may contact: Indorient Financial Services Limited - Amina Khan (+91 79772 12186) (Email id: compliance-ifs@indorient.in).

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional working days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the Book Running Lead Manager for reasons to be recorded in writing extend the Bid/Offer Period for a minimum of one working Day, subject to the Bid/Offer Period not exceeding 10 working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchange by issuing a press release and also by indicating the change on the website of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR") read with Regulation 229 of the SEBI ICDR Regulations and in compliance with Regulation 253(1) and 253(2) of the SEBI ICDR Regulations read with SEBI ICDR (Amendment) Regulations, 2025, wherein not more than 50.00% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"). Further, 5.00% of the QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5.00% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, the SEBI ICDR Regulations read with SEBI ICDR (Amendment) Regulations, 2025, states that not less than 35% of the Net Offer shall be available for allocation to Individual Investors who applies for minimum application size. Not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors of which one-third of the Non-Institutional Portion will be available for allocation to Bidders with an application size of more than two lots and up to such lots as equivalent to not more than ₹10.00 Lakhs and two-thirds of the Non-Institutional Portion will be available for allocation to Bidders with an application size of more than ₹10.00 Lakhs and under-subscription in either of these two sub-categories of Non-Institutional Portion may be allocated to Bidders in the other sub-category of Non-Institutional Portion. Subject to the availability of shares in non-institutional investors' category, the allotment to each Non-Institutional Investors shall not be less than the minimum application size in Non-Institutional Category and the remaining available Equity Shares, if any, shall be allocated on a proportionate basis in accordance with the conditions specified in this regard in Schedule XII of the SEBI (ICDR) (Amendment) Regulations 2025. All Potential Bidders other than Anchor Investors are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, please refer to the chapter titled "Offer Procedure" on page 472 of the Red Herring Prospectus.

Bidders/Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidders/ Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidders/ Applicants as available on the records of the depositories. These Demographic Details may be used, among other things, for or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/ Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants' sole risk. Bidders/ Applicants should ensure that PAN, DP ID and the Client ID are correctly filled in the Bid cum Application Form. The PAN, DP ID and Client ID provided in the Bid cum Application Form should match with the PAN, DP ID and Client ID available in the Depository database; otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Investors must ensure that their PAN is linked with AADHAR and are in compliance with CBDT Notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 and CBDT Circular No. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023, and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see section titled "History and Certain Other Corporate Matters" on page 253 of the Red Herring Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see the section titled "Material Contracts and Documents for Inspection" on page 530 of the Red Herring Prospectus.

LIABILITY OF MEMBERS AS PER MOA: The liability of the members is limited and this liability is limited to the amount unpaid, if any, on the shares held by them.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on date of the Red Herring Prospectus, the Authorized share Capital of the Company is ₹ 12,00,00,000/- (Rupees Twelve Crore only) divided into 2,40,00,000 (Two Crore Forty Lakhs) equity shares of face value of ₹ 5/- each. The issued, subscribed and paid-up share capital of the Company before the Offer is ₹ 7,97,05,885/- (Rupees Seven Crore Ninety-Seven Lakh Five Thousand Eight Hundred Eighty-

Five) divided into 1,59,41,177 (One Crore Fifty-Nine Lakh Forty-One Thousand One Hundred Seventy-Seven) Equity Shares of face value of ₹ 5/- each. For details of the Capital Structure, see section titled "Capital Structure" on the page 91 of the Red Herring Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at the time of signing of the Memorandum of Association of our Company. Mr. Arnab Mitra with 9,200 Equity Shares, Mr. Mayur Sethi with 750 Equity Shares and Ms. Rashmi Putcha with 50 Equity Shares aggregating to 10,000 Equity Shares of ₹ 10/- each. For details of the share capital and capital structure of the Company see section titled "Capital Structure" on page 91 of the Red Herring Prospectus.

LISTING: The Equity Shares issued through the Red Herring Prospectus are proposed to be listed on the SME Platform of BSE Limited ("BSE SME"). Our Company has received an 'in-principle' approval from the BSE SME for the listing of the Equity Shares pursuant to letter Ref.: LO/SME-IPO/AJUP/679/2025-26 dated January 29, 2026. For the purposes of the Offer, the Designated Stock Exchange shall be BSE SME. A signed copy of the Red Herring Prospectus dated September 16, 2026 has been filed and Prospectus shall be delivered for filing to the ROC in accordance with Section 26(4) and Section 32 of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/Offer Closing Date, see section titled "Material Contracts and Documents for Inspection" on page 530 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): Since the Offer is being made in terms of Chapter IX of the SEBI ICDR Regulations, The Red Herring Prospectus has been filed with SEBI. In terms of the SEBI ICDR Regulations, the SEBI shall not issue any observation on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 446 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF SME PLATFORM OF BSE (THE DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the contents of the Offer Document of the price at which the equity shares are offered has been cleared, solicited or approved by BSE nor does it certify the correctness, accuracy or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of BSE on page 452 of the Red Herring Prospectus.

RISKS IN RELATION TO FIRST OFFER: The face value of the Equity Shares is ₹ 5/-. The Floor Price, Cap Price and Offer Price determined by our Company, in consultation with the Book Running Lead Manager, on the basis of the assessment of market demand for the Equity Shares by way of the Book Building Process, as stated under section titled "Basis for Offer Price" on page 133 should not be considered to be indicative of the market price of the Equity Shares after the Equity Shares are listed. No assurance can be given regarding an active or sustained trading in the Equity Shares nor regarding the price at which the Equity Shares will be traded after listing.

GENERAL RISK: Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to section titled "Risk Factors" on page 30 of the Red Herring Prospectus.

CREDIT RATING: This being the offer of Equity Shares, no credit rating is required.

DEBENTURE TRUSTEES: This being the offer of Equity Shares, the appointment of debenture trustees is not required.

IPO GRADING: Since this offer is made in terms of Chapter IX of the SEBI ICDR Regulations, there is no requirement of appointing an IPO Grading Agency.

BASIS FOR OFFER PRICE: The Offer Price is determined by the Company in consultation with the BRLM. The financial data presented in section titled "Basis for Offer Price" on page 133 of the Red Herring Prospectus are based on Company's Restated Financial Statements. Investors should also refer to the section titled "Risk Factors" and "Restated Financial Statement" on pages 30 and 297 respectively of the Red Herring Prospectus.

TRACK RECORD OF BOOK RUNNING LEAD MANAGERS: The BRLM associated with the Offer has handled 13 SME public issue in the past three years out of which 4 issue closed below the Offer Price on listing date.

ISSUER'S ABSOLUTE RESPONSIBILITY: The Company, having made all reasonable inquiries, accepts responsibility for and confirms that the Red Herring Prospectus contains all information with regard to the Company and the Offer, which is material in the context of the Offer, that the information contained in the Red Herring Prospectus is true and correct in all material aspects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes the Red Herring Prospectus as a whole or any of such information or the expression of any such opinions or intentions, misleading in any material respect.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
INDORIENT FINANCIAL SERVICES LIMITED Registered Office: B/805, Rustomjee Central Park, Andheri Kurla Road, Chakala, Mumbai – 400093, Maharashtra, India. Tel: +91-79772 12186 E-mail: compliance-ifs@indorient.in Investor Grievance E-mail: wecare@indorient.in Website: www.indorient.in Contact Person: Ms. Amina Khan SEBI Registration No.: INM000012661 CIN: U67190DL1993PLC052085	BIGSHARE SERVICES PRIVATE LIMITED Registered Office: S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, next to Ahura Centre, Andheri East, Mumbai- 400093, Maharashtra, India. Tel No.: +91 – 22 – 6263 8200 E-mail: ipo@bigshareonline.com Investor Grievance Email: investor@bigshareonline.com Website: www.bigshareonline.com Contact Person: Mr. Babu Rapheal C SEBI Registration No.: INR000001385 CIN: U99999MH11994PTC076534	LIQVD ASIA MS. SONAL DILIP BIYANI LIQVD DIGITAL INDIA LIMITED Address: B - 206, Second Avenue CTS No 17/2A/1 Subhash Nagar, Village Vyarvadi MIDC, Andheri East, Chakala MIDC, Mumbai - 400093, Maharashtra, India. Tel No.: +91 22 4322 6262 E-mail: compliance@liqvd.asia Investors can contact our Company Secretary and Compliance Officer, the BRLM or the Registrar to the Offer, in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of allotment, noncredit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc

AVAILABILITY OF RED HERRING PROSPECTUS: Investors should note that investment in Equity Shares involves a degree of risk and are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Offer. Full copy of the Red Herring Prospectus is available on the website of the Company at <https://liqvd.asia/>, the website of the BRLM to the Offer at www.indorient.in and the website of BSE SME Platform at <https://www.bsesme.com> respectively.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: Liqvd Digital India Limited, Telephone 91 22 4322 6262. Registered office of the BRLM: Indorient Financial Services Limited, Telephone: +91-7977212186 and at the selected locations of the Self Certified Syndicate Banks; Registered Brokers; Designated RTA Locations and Designated CDPs participating in the Offer. Bid-cum-application Forms will also be available on the websites of BSE SME Platform and the designated branches of SCSBs, the list of which is available at websites of the stock exchanges and SEBI.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA): The investors are required to fill the application form and submit the same to the relevant SCSBs at the specific locations or registered brokers at the broker centers or RTA or DP's. The SCSB's will block the amount in the account as per the authority contained in application form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund. For more details on the ASBA process, please refer to the details given in application forms and Red Herring Prospectus and also please refer to the section titled "Offer Procedure" on page 472 of the Red Herring Prospectus.

BANKERS TO THE OFFER / ESCROW COLLECTION BANK / REFUND BANK / PUBLIC ISSUE ACCOUNT BANK/ SPONSOR BANK: Kotak Mahindra Bank Limited

LINK TO DOWNLOAD ABRIDGED PROSPECTUS: <https://liqvd.asia/investors/>

Investor should read the Red Herring Prospectus carefully, including the section titled "Risk Factors" beginning on page 30 of the Red Herring Prospectus before making any investment decision. All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
Liqvd Digital India Limited.
Sd/-
Mr. Arnab Mitra
Chairman Managing Director
DIN- 06384015

Place: Mumbai, Maharashtra
Date: September 18, 2026

Disclaimer: Liqvd Digital India Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares the Red Herring Prospectus dated September 16, 2026 has been filed with the Registrar of Companies, Mumbai-I at Maharashtra and thereafter with SEBI and the Stock Exchange. The Red Herring Prospectus is available on the website of BSE SME Platform at <https://www.bsesme.com/PublicIssues/SMEIPODRHP.aspx> and is available on the websites of the BRLM at www.indorient.in. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Red Herring Prospectus including the section titled "Risk Factors" beginning on page 30 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the US Securities Act of 1933, as amended (the "Securities Act") or any state securities law in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

CONCEPT

Mastek

Trust. Value. Velocity

MASTEK LIMITED

CIN: L74140GJ1982PLC005215

Registered Office: 804 / 805, President House, Opp. C. N. Vidyalaya, Near Ambawadi Circle, Ahmedabad - 380 006, Gujarat, Tel: +91-79-4855-6432. Email: investor_grievances@mastek.com; Website: www.mastek.com

NOTICE TO THE EQUITY SHAREHOLDERS

Transfer of Unclaimed Dividend and underlying Equity Shares of the Company to the Investor Education & Protection Fund (IEPF) Authority

Notice is hereby given pursuant to Section 124 of the Companies Act, 2013 ("the Act") and Investor Education and Protection Fund Authority (Accounting, Audit, Transfer, and Refund) Rules, 2016 as amended from time to time, read with the relevant circulars and amendments thereto ("the Rules").

These Rules, inter-alia, provide that all the shares in respect of which the dividend has remained unpaid or unclaimed by the shareholders of the Company for a period of 7 (seven) consecutive years, are liable to be transferred to the IEPF Authority established by the Central Government.

In terms of the said Rules, the 1st Interim Dividend 2019-20 declared by Mastek Limited (the "Company") for the Financial Year 2019-20 which has remained unpaid or unclaimed for a period of consecutive 7 (seven) years, will be credited to the account of IEPF Authority on the due date along with underlying shares on which such dividend has remained unpaid or unclaimed for 7 (seven) consecutive years, including all benefits accruing on such shares, in the month of **November 2026**.

However, the Company will not transfer such shares where there is a specific order of the Court or Tribunal or any other Statutory Authority restraining any transfer of shares and payment of dividends or where such shares are pledged or hypothecated under the provisions of the Depositories Act, 1996.

In compliance with the requirements of the said Rules, the Company, through its Registrar to an Issue and Share Transfer Agent ("RTA") vide its letter dated September 17, 2026, has already sent specific communication individually to all those shareholders whose shares are liable to be transferred to the IEPF Authority in the month of **November 2026**, at their addresses registered with the Company/RTA, providing details of unclaimed dividend and giving them an opportunity to claim the said dividend on or before **November 01, 2026**. The Company has also uploaded full details of those shareholders on its website at the link <https://www.mastek.com>. Shareholders are requested to refer to the aforesaid website to verify the details of unclaimed dividends and the underlying shares which are liable to be transferred to the IEPF Authority and thereafter contact the Company/ RTA, for making a valid claim in respect of such unclaimed dividend well within the time.

In case the Company/RTA does not receive any communication from concerned Shareholders by **November 01, 2026**, the Company shall, with a view to comply with the requirements as set out in the Act and the Rules, proceed to transfer the underlying shares to IEPF Authority on the due date as per procedure stipulated in the Rules without giving further notice.

The concerned Shareholders are requested to note that no liability/claim shall lie against the Company in respect of the unclaimed dividend amount and the underlying shares so transferred. Once the shares are transferred to the IEPF, all future benefits on such shares would also be issued/transferred in favour of the IEPF Authority.

Shareholders may note that both the unclaimed dividend and the underlying shares transferred to IEPF Authority including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed under the Rules by submitting online application (Web Form IEPF 5) available on website www.mca.gov.in in accordance with the procedure and on submission of such documents as prescribed under the IEPF Rules to the Nodal Officer of the Company/RTA.

For any queries / information/clarification for the above subject matters, shareholders are requested to contact the Company's RTA, KFin Technologies Limited, (Unit: Mastek Limited), Selenium Tower B, Plot 31 & 32, Financial District, Nanskrangruda, Serilingampally, Ranganreddi, Hyderabad, Telangana - 500 032 | Toll-free number: 1800-3454-001 | Email ID: einward@kfinitech.com (K.A.: Mr. Anandan K, Senior Manager) or may write to the Company Secretary & Compliance Officer, by sending an email to investor_grievances@mastek.com.

For Mastek Limited
Sd/-
Reena Rajee
Company Secretary & Compliance Officer
Membership No.: A 21440

Place: Mumbai
Date: September 19, 2026

Hero Fincorp

CIN: U74899DL1991PLC046774

Regd Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057
Tel: 011-49487150 | Fax: 011-49487150 | Email: litigation@herofincorp.com
Website: www.herofincorp.com

"APPENDIX-IV-A" (SEE PROVISIO TO RULE 8(6)) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
E-AUCTION -CUM SALE NOTICE BY WAY OF PUBLIC AUCTION FOR SALE OF IMMOVABLE PROPERTY IN TERMS OF
SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ
WITH PROVISIO TO RULE 8(6) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrowers that the below mentioned immovable property mortgaged / charged to the Secured Creditor (Hero Fincorp Limited), the physical possession of the below mentioned immovable property has been taken by the Authorized Officer of Secured Creditor (Hero Fincorp Limited), will be sold by way of public auction on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" on below mentioned date, for recovery of amount as mentioned below, due to the Secured Creditor from the Borrower. The Reserve Price is mentioned below and the earnest money to be deposited is mentioned respectively.

Name of the Borrower(B)/Guarantors(G) /with Address	Address of the Security charged covered under Auction	Reserve Price (RP)
1. Dr. Pramod Yashwant Gurav (Borrower / Addressee No. 1), H-1, A/73, Shreerang Society, Behind Shiv Sena Shakhra, Thane, West-400601 (Maharashtra), Also at: First Floor Govardhan Dham, Opp Akuti, SML Old Avira RP Road, Thane West, Maharashtra-400601	Property I – All that piece and parcel of: Premises No. 2A, Ground Floor, admeasuring 185 sq.ft. Suvrat Apartments, Suvrat CHSL, Plot of Land bearing Tika No. 10, ., C.T.S Nos. 40.41, 42.43(E), 44 AND 45, Village: Tembhi Naka, Tembhi Naka Near Bhavani Chowk Thane-400601, And bounded on the North: by Jain Temple, South: by Ediji Road, East: Property Bearing S No. 36, West: Agiyar Lane,	Property I – Rs. 38,50,000/- Property II – Rs. 96,50,000/- EMD Amount 10% of the Reserve Price
2. Mr. Arundhati Pramod Gurav (Co-Borrower/ Addressee No. 2), Residing at: H-1, A/73, Shreerang Society BPhind Shiv Sena, Shakhra Thane, West-400601	Property I – Rs. 3,65,000/- Property II – Rs. 9,65,000/-	
3. Mr. Ajinkya Gurav (Co-Borrower/Addressee No. 3), Residing at: H-1, A/73, Shreerang Society BPhind Shiv Sena, Shakhra Thane, West-400601	Property II – All that piece and parcel of: Flat No.73, 7th Floor, admeasuring 750 sq.ft built up area, A wing, H1 Building, Shreerang Unit No. 24 Sahani Gruh nirmann Sanshta Ltd, Village: Majiwade, Thane	Property I – Rs. 50,000/- Property II – Rs. 1,00,000/-
4. M/s Luxcraft Healthcare Pvt. Ltd. Having its registered office at: H-1, A/73, Shreerang, Thane, West-400601		
Outstanding Dues for recovery of which property is being sold	Date/Time of On-Site Inspection of Property with Name of Authorized Officer	Last Date for submission of EMD and Request letter of participation, KYC, Documents, Pan Card, Proof of EMD etc.
Rs 1.63,13,264.13/- as on 19-08-2026	On or before 05.10.2026 10.00 AM to 5.00 PM Authorized Officer: Mr. Dinesh Sawant, Mob: 9867355652 Email: dinesh.sawant@herofincorp.com AND Mr. Kaillash Choudhary Email: kaillash.choudhary@herofincorp.com Mobile No. 98207-30811 AND Pankaj Srivastava Email: pankaj.srivastava@herofincorp.com Mobile No.9650947592)	On or before 06.10.2026 upto 5.00 PM and EMD through RTGS/NEFT
The Intending Purchasers / Bidders are required to deposit EMD amount either through RTGS / NEFT or by way of Demand Draft / Pay order in the Account No.00030310016156, Name of the Beneficiary: "Hero Fincorp Limited", IFSC Code: HDFC00000003		
Terms and Conditions of the E-Auction:		
1. E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted "online".		
2. The E-Auction will be conducted through M/s E-Procurement Technologies Ltd. (Helpline No(s): 9173528727, 07961200576/544/594/5 96/531/583/569, 6351896643 and E-mail on support@auctiontnger.net / maulik.shrimali@auctiontnger.net) at their web portal https://sarfaesi.auctiontnger.net .		
3. There is no encumbrance on the property which is in the knowledge of Secured Creditors. However, the intending bidders should make their own independent enquires regarding the encumbrances, title of property put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bids. In this regard, the E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Hero Fincorp Limited.		
4. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. The sale shall be subject to rules/ conditions/ prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-Auction are published in the following website: https://sarfaesi.auctiontnger.net .		
Date: 19.09.2026, Place: Thane		
Sd/- Authorized Officer, Hero Fincorp Limited		

इंडियन बैंक

Indian Bank

SECTORAL ALLIANCE

ALLIANCE

Dadar East Branch : Shop No. 1, 2, 3 Vasant Vihar, Near Bharat Kshetra, Dada Sahab Phalke Road, Dadar (E), Mumbai-400 014. E-mail : dadareast@indianbank.bank.in

BREAK OPEN OF LOCKERS
The following lockers will be break open, if rent is not paid within 15 days from this advertisement at the convenience of branch, if any articles found in the locker will be sold in public auction as banks extant guidelines Sale proceeds will be adjusted towards the cost, rent arrears and any surplus will be payable to customer.

SL	Physical Locker No.	CBS Locker No.	Name/s of Customer
1	31	4000440191	Prabhakar Balaram Ambekar

Sd/-
Branch Manager, Indian Bank

Date : 19.09.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST
FOR TITLE DEVELOPERS LLP
(Formerly Known as Sabari Developers LLP)
OPERATING IN BUILDERS AND CIVIL CONTRACTORS

AT A/6, SUNIL SADAN, CENTRAL AVENUE ROAD, MDS MARG, NEAR CHEMBUR RAILWAY STATION, CHEMBUR, MUMBAI, MAHARASHTRA, INDIA, 400071
(Under regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & LLP No. Title Developers LLP (Formerly Known as Sabari Developers LLP) LLPIN: AAJ-4277 PAN: AAJF5905EN
2.	Address of the registered office A/6, Sunil Sadan, Central Avenue Road, MDS Marg, Near Chembur Railway Station, Chembur, Mumbai, Maharashtra, India, 400071
3.	URL of website None
4.	Details of place where majority of fixed assets are located None: As Majority assets are Securities and Financial Assets
5.	Installed capacity of main products/ services Not applicable
6.	Quantity and value of main products/ services sold in last financial year The revenue from operations Rs.3.02 crores during the F.Y. 2024-25
7.	Number of employees/ workmen 0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Detailed invitation for Expression of Interest and eligibility criteria can be obtained by sending an email at corp.titledvelopers@gmail.com or palakdesai77@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:
10.	Last date for receipt of expression of interest 04.10.2026
11.	Date of issue of provisional list of prospective resolution applicants 12.10.2026
12.	Last date for submission of objections to provisional list 17.10.2026
13.	Date of issue of final list of prospective resolution applicants 27.10.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 30.10.2026
15.	Last date for submission of resolution plans 30.11.2026
16.	Process email id to submit Expression of Interest corp.titledvelopers@gmail.com
17.	Details of the corporate debtor's registration status as MSME Corporate Debtor is not registered as MSME

Sd/-
Palak Swapnil Desai
Resolution Professional
In the matter of Title Developers LLP
(Formerly Known as Sabari Developers LLP)
Reg. No. IBBI/PA-001/P-P-01517/2019 -2020/12515
AFA Valid till: 30.06.2027

Date: 19.09.2026
Place: Mumbai

